

be arranged. If the amount is arranged the organisation will entertain the unit and if not, it will refuse to entertain. Can anybody say these words? 3.I.F.R. is not needed for this. I would like to bring a matter with our notice. Regarding Titagarh paper mill, B.I.F.R.'s decision is not being implemented by I.F.C.I. and I.R.B.I. They are not only refusing to recognise its importance, rather they are going against the arrangement which has been made.

[English]

"After the formation of BIFR, the Register Number is Number One of the Titagarh Paper Mill and after the agreement has been reached the workers accepted the terms, the union accepted the terms, management accepted the terms. Government of West Bengal were supposed to make available to the tune of Rs.5 crore. They have done it. But the IFCI, the Central Financial Institute here, a party to this agreement, are not abiding by the agreement." There is no rule; there is no law and there is no step being taken either on the part of the BIFR or by the Government to see that these are not being done.

[Translation]

I wanted to raise another issue. But I have discussed it with the hon. Minister, therefore, I would not raise it. The irregularities committed in the office of Films Division especially at Bangalore and Calcutta should be investigated by the C.B.I... (Interruptions)  
Mr. Speaker, Sir, I want to raise the issue relating to the Articles of the Construction. The Construction is being violated and we are not talking about any individual... (Interruptions)

MR. SPEAKER: Shri Nitish Kumar, you have already discussed it with me earlier, therefore, I am not allowing that point. I am not going to listen to you here... (Interruptions)

[English]

MR. SPEAKER: Please do not try. I have taken a decision. This is final. You do not have to speak. I am not allowing you. I did not allow the other Members to raise it and so I am not allowing you also.

(Interruptions)

[Translation]

MR. SPEAKER: I allow all other issues except this one. Please sit down. sometime I would exercise my authority.

(Interruptions)

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, since today is the last day of the session, I want to draw the attention of the Government towards an important matter. There is drought in eastern Uttar Pradesh and it is causing great loss. Wells have dried up there. The scarcity of water is so acute that it is beyond one's imagination. There is no water in the wells, the ponds have dried up and the flow of water from tube-wells is very less. The question of availability of water in the rivers does not arise. The situation has worsened there. Leader of the opposition party whose party is in power in the state is present here. The Government should order him to pay attention to at least this problem and moreover, the flood is imminent. During the flood the problem of drought will be solved, but there will be floods again. Till now, the Uttar Pradesh Government has not taken any concrete steps against drought. It did not even think over the imminent floods at hand. On the one hand, there is scarcity of water, on the other hand there is another threat due to floods and the greatest problem in Uttar Pradesh is the oppression by police.

MR. SPEAKER: The question on drinking water has been raised earlier. Please sit down.

(Interruptions)